

Absorption of Casual Workers in the Delhi Doordarshan

955. SHRI "RAM" PUJAN PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer to Unstarred Question 109 given in the Rajya Sabha on the 27th Feb., 1984 and state;

(a) whether six casual workers who were offered the posts of peon have since been regularised in the Delhi Doordarshan and if not, what are the reasons therefor;

(b) whether it is a fact that there are about 50 vacancies in Group 'D' posts; if so, what are the reasons for not sending offers to the remaining 20 casual workers sponsored by Employment Exchange, and who have completed all the formalities; and

(c) whether it is also a fact that the services of some group 'D' employees were appointed on *ad hoc* basis in July-August, '83 have since been terminated; and if so, what are the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): (a) All the six casual workers were appointed as Peons at Doordarshan Kendra, Delhi on purely *ad hoc* basis. Their regularisation in these posts depend upon the availability of regular vacancies in that grade.

(b) No, Sir.

(c) No, Sir. However, the services of one Shri Gopal Singh Raut, the driver of a private car hired by Doordarshan during Asiad, 1982 who was injured in an accident while driving the vehicle, had been appointed on purely *ad hoc* basis in November 1983 on extreme compassionate grounds as Peon in Doordarshan Directorate, New Delhi were subsequently terminated on the advice of the Deptt. of Personnel and Administrative Reforms since his appointment was not in accordance with the prescribed procedure.

956. [Transferred to the 3rd May, 1984.]

Staff Strength of Doordarshan and India Radio, Madras

957. SHRI R. MOHANARANGAM: SHRI R. RAMAKRISHNAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the total number of staff working in Madras Doordarshan and Madras AIR; and

(b) how many of them are temporary?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI GHULAM NABI AZAD): (a) The total number of staff working in Doordarshan and AIR, Madras is given below;—

AIR Madras:

| | | |
|-----------------------|------------|-----|
| (i) regular employees | Government | 272 |
| (ii) Staff Artists | | 133 |

Doordarshan Madras:

| | | |
|-----------------------|------------|-----|
| (i) regular employees | Government | 268 |
| (ii) Staff Artists | | 147 |

(b) Out of regular Government employees the number of temporary employees is:—

| | |
|----------------|-----|
| AU India Radio | 145 |
| Doordarshan | 109 |

Appointment of Members of the Censor Boards

958. SHRI R. MOHANARANGAM: MISS. JAYALALITHA:

Will, the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the mode of appointment of members to the Censor Board; and

(b) what are the norms adopted for the appointment of members of the Regional Censor Boards?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SETRI H. K. L. BHAGAT): (a) and (b) Members of the Central Board of Film Certification and its advisory panels are appointed by the Central Government in exercise of the powers conferred on it under sections 3(1) and 5(1) of the Cinematograph Act, 1952 respectively. Persons qualified in the opinion of the Central Government to judge the effect of films on the public are appointed as members. While appointing the members Government takes care to see that a cross section of the people is represented on the Board and on the advisory panels. Members come from various walks of life and include "educationists, person from legal and medical professions, psychiatrists, social workers, writers, journalists etc.

Supply of LPG Refills to Army Personnel on transfer

959. SHRI SAT PAUL MITTAL: Will the Minister of ENERGY Be pleased to refer to the answer to Unstarred Question 2055 given in the Rajya Sabha on the 19th March, 1984 and state:

(a) whether Government have issued instructions to all its LPG dealers in Chandigarh and Abohar in Punjab to supply LPG refills to Army personnel on transfer; and

(b) if so, whether it is a fact that Narenda Gas Agency, Abohar and its headquarters at Chandigarh refuse to supply cylinders to army personnel on the ground that the relevant instructions have not been received by them and if so, what is the correct position in this regard and what action Government have taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) and (b) In pursuance of the instructions issued by the Government, Oil Companies have instructed all their LPG distributors,

including those at Chandigarh and Abohar in Punjab to supply refills to Army personnel on transfer and residing outside their marketing area. Since these instructions were issued in the last week of April, '84, refusal of supplies of refill by the distributor at Chandigarh and Abohar could have been prior to receipt of these instructions.

Power Project in Private sector in Tamil Nadu

960. SHRI R. RAMAKRISHNAN Will the Minister of ENERGY be pleased to state:

(a) whether a proposal for setting up of a power project in the private sector in Tamil Nadu has been, received by the Central Government;

(b) if so, what are the details thereof; and

(c) what action the Central Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) to (c) A proposal received from the Madras Chamber of Commerce envisages setting up of a power project of 110 MW capacity at an estimated cost of Rs. 132.56 crores by a Consortium of Industries in Madras on a co-operative captive venture to meet the power needs of these industries. The proposal can be considered for approval after the consent and recommendations of the Tamil Nadu Electricity Board after State Government's required under Electricity (Supply) Act, 1948 and Indian Electricity Act, 1910 become available.

Outages in Thermal Power Plants

961. SHRI RAM NARESH KUSHAWAHA:

SHRI SATYA PRAKASH MALAVTYA:

Will the Minister of ENERGY be pleased to state:

(a) whether Government have made any assessment to know the extent to which the outages in the thermal power